

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-120/2003/7025/A

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Barnali Mahanta,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the 20<sup>th</sup> August, 2022.

Sub: **Casual leave with headquarter leave permission.**

Ref:- Your letter No. MACT/GLP/2022/991, dtd. 18.08.2022

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 20.08.2022 along with headquarter leave permission, with the official car, at own cost, from the evening of 18.08.2022, after Court hours, till the morning of 22.08.2022**, as prayed for. The District and Sessions Judge, Goalpara and in her absence the in-charge District and Sessions Judge, Goalpara will remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-120/2003/7026-7027 /A, dated 20.08.2022  
Copy to:

1. The District and Sessions Judge, Goalpara.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**